Supplementary Cause List - 1 Sr. No. 1

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

WP(C) No. 440/2020 CM Nos. 968/2020 & 1115/2020 Cav No. 909/2020

Kathua Service Station through Surject Singh

.....Petitioner (s)

Through:- Mr. Pranav Kohli, Advocate (on Voice Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through: - Mr. R. P. Sharma, Advocate for respondent Nos. 2 & 3 (on Video Call from residence in Jammu) Mr. A. M. Malik, Dy. AG for respondent Nos. 4 & 5 (on Voice Call from residence in Jammu) Mr. Azhar Ul Amin, Advocate for respondent No. 6 (on Audio Call from residence in Srinagar)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER 19.05.2020

Mr. Pranav Kohli, learned counsel for the petitioner submits that he has filed the fresh application, which is not listed today.

Registry is directed to trace the same and file the same along with the main writ petition for consideration tomorrow i.e. on 20.05.2020. In the meanwhile, Mr. A. M. Malik, learned Dy. AG appearing on behalf of respondent Nos. 4 & 5 shall be at liberty to place on record the report of enquiry, if any.

(RAJNESH OSWAL) JUDGE

Jammu 19.05.2020 (Muneesh)

